

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ALTECH INFRASTRUCTURE PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Altech Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	23/11/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC155875
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot no -293, Kehar Singh Estate, West End Marg, Saidulajab, Opp. Saket- D, Block, New Delhi - 110030
6.	Insolvency commencement date in respect of corporate debtor	16/09/2022
7.	Estimated date of closure of insolvency resolution process	15/03/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anand Sonbhadra IBBI/IPA-001/IP-P00739/2017-2018/11771
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat-2183, Sector- B, Pocket-2, Vasant Kunj, New Delhi, 110070 <a href="mailto:sonbhadra65@gmail.com">sonbhadra65@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: E-10 A, Kailash Colony, Lower Ground Floor, Greater Kailash, New Delhi, 110048  Email id: <a href="mailto:altech@aaainsolvency.com">altech@aaainsolvency.com</a>
11.	Last date for submission of claims	30/09/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>


Notice is hereby given that the National Company Law Tribunal, New Delhi, Court-II has ordered the commencement of a corporate insolvency resolution process of the **Altech Infrastructure Private Limited** on 16/09/2022.



The creditors of **Altech Infrastructure Private Limited**, are hereby called upon to submit their claims with proof on or before 30/09/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties .

  
  
**Anand Sonbhadra**  
**Interim Resolution Professional**  
**IBBI/IPA-001/IP-P-02058/2020-2021/13190**  
**AFA Valid upto – 02/12/2022**  
**E-10 A, Kailash Colony, Lower Ground Floor, Greater Kailash, New Delhi, 110048**

Date - 18.09.2022

Place - New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
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**RELEVANT PARTICULARS**

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6. Insolvency commencement date in respect of corporate debtor	16/09/2022
7. Estimated date of closure of insolvency resolution process	15/03/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anand Sonbhadra IBBI/IPA-001/IP-P-00739/2017-2018/1171
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat-2183, Sector- B, Pocket-2, Vasant Kunj, New Delhi, 110049 Email Id: sonbhadra95@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: E-10 A, Kailash Colony, Lower Ground Floor, Greater Kailash, New Delhi, 110048 Email Id: altech@saainsolvency.com
11. Last date for submission of claims	30/09/2022
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court-II has ordered the commencement of a corporate insolvency resolution process of the **Altech Infrastructure Private Limited** on 16/09/2022.

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AFA Valid upto - 02/12/2022  
E-10 A, Kailash Colony, Lower Ground Floor, Greater Kailash, New Delhi - 110048

**JSR TRADING PRIVATE LIMITED**  
CIN: U74110DL2009PTC188365  
581, Chara Mandi, Shivaji Marg, Najafgarh, Delhi 110043  
E: cacs.professionalservices@gmail.com, M: 9310035707  
FORM NO. INC-26  
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another **Before the Central Government Northern Region**

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of JSR Trading Private Limited having its registered office at 581, Chara Mandi, Shivaji Marg, Najafgarh, Delhi-110043 ...**Petitioner**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General meeting held on 14TH September, 2022 to enable the Company to change its Registered office from "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies Regional Director, Northern Region, B-2 Wing, 2<sup>nd</sup> Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003, within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned above.

For and on behalf of the Applicant  
**JSR Trading Private Limited**  
Sd/-  
Inder Aggarwal  
(Director)  
Date: 18.09.2022  
Place: New Delhi  
DIN: 01375157

**Indian Bank**  
Zonal Office: Gurgaon  
G-41, Connaught Place New Delhi-110001

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)**

In respect of loans availed by below mentioned borrowers / guarantors through **INDIAN BANK**, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred below section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S No.	Name of Borrowers/Guarantors/ Date of NPA	Demand Notice Date Amount Outstanding	Details of Secured Assets:
1	Branch: Sector-17, Gurgaon 1. M/s Tripbells (Partners- Mrs. Alka W/o Mr. Rajeev & Partner Mr. Naveen Kumar S/o Mr. Surender Singh) Add: 58, Gopaliya Tower, Old Judicial Complex, Civil Lines, Sector-15, Gurgaon (Haryana)-122001 2. Mrs. Alka W/o Mr. Rajeev Kumar, H.No. A/105, Preet Vihar Rohtak Haryana-124001 (Partner) 3. Mr. Naveen Kumar S/o Mr. Surender Singh (Partner and Mortgagee) Add: 71 Jhohnu Kalan 71, Jhohnu Bhiwani Haryana-127310 Loan Accounts have been classified as a NPA on 29-05-2022	Demand Notice Dated 21-06-2022 Rs. 86,06,437.35 as on 21-06-2022 and interest thereon	Khwat No. 4662, Khatoni No. 5355 Khasr No. 7651 Rakba 2K-2M of 10/63 Part rakba 200.00 Sq.Yards situated at 12 Qtr Road, Dev Vatika Hisar Haryana, in the name of Naveen Kumar S/o Mr. Surender Singh.
2	Branch: Rohtak, Haryana 1. Mr. Dalbir Singh S/o Zile Singh R/o Village Kiloi Dopana, District. Rohtak. 2. Ram Sarup S/o Dalip Singh S/o Suresh Thoug his legal heirs Manisha (Daughter) , Ravinder, (Son) , Bairam (Son) all R/o Village Kiloi Dopana District Rohtak 3. Sh. Narender Hooda S/o Sh Ram Karan R/o Village Kiloi Dopana, District Rohtak. 4. Smt Ram Kaur w/o Sh. Shakti Singh R/o HNO 1147/31, Kamla Nagar, Rohtak, Distt. Rohtak 5. Sh. Monu W/o Sh. Narender Hooda R/o Village Kiloi Dopana, District Rohtak Loan Accounts have been classified as a NPA on 28-05-2014	Demand Notice Dated 06-09-2022 Rs. 19,411,021.00 as on 06-09-2022 and interest thereon	Property - 1: All that part and parcel of land bearing no plot no. 44 admeasuring 112.5 Sq yards comprised in mustil no. 38, Killa No 12, Mauja Kaneli presently known as Ekta Kogara, Rohtak within M.C Rohtak in the Name of Smt. Ram Kaur w/o Sh. Shakti Singh S/o Sh. Katar Singh, Bounded as : North - 45-0' House of Sh. Balwan, South - 45-0' House of Sh. Richh Pal, East - 22-6' Plot of other, West - 22-6' Road, Vide sale Deed No 3719 dated 05/07/2007, Sub registrar Rohtak Property - 2: All that part and parcel of the land admeasuring 4 marla ie 129.0 Sq Yard comprised in khawat no. 102, khata no. 107, Killa no 84/5/2, 6/1/15/2, 16/1/1, & 85/1/1, 10/3, 11/1 & 20/2 within M.C limit, kharkhoda, District Sonapat in the name of Smt. Monu w/o Narender Hooda S/o Ramkaran Bounded as : North - 44-0' Open Land of others, South - 44-0' Open Land of others, East - 26-6' Open plot of others, West - 26-6' Kachha Rasta/ leads to Main Rohtak Sonapat Raod, Vide sale Deed No. 2240 dated 17.10.2012. Sub Registrar Kharkhoda.

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Dated : 17-09-2022, Place : Delhi  
Authorised Officer, INDIAN BANK

**BOI**  
Bank of India  
SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20.06.2022 calling upon the borrower(s) Mr. Mohd. Shakil to repay the amount mentioned in the notice being Rs. 6,59,857.65 (Rupees Six Lakhs Fifty Nine Thousand Eight Hundred Fifty Seven And Paises Sixty Five) with further interest and other charges until payments in full, within 60 days from the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 16<sup>th</sup> day of September, 2022.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of the Bank of India (BO: Ansari Road Branch, 3, Daryaganj, New Delhi-110002) for an amount Rs. 6,59,857.65 (Rupees Six Lakhs Fifty Nine Thousand Eight Hundred Fifty Seven And Paises Sixty Five) with further interest, cost etc. thereon.

The borrower's attention is invited to provision of sub-section (8) of the section 13 of the Act, in respect of time available, to redeem the secured asset.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
Residential Property situated at Flat bearing Pvt. No. 1, 2nd floor Part of Property No. AB-485, Khasra No. 70 Min, Jay Ambay Market, Amarpuri, Nabi Karim, Paharganj, Delhi-110055.  
Boundaries -  
Toward North- Other Property, Toward South- Other Property  
Toward East- Common Passage, Towards West- Other Property

Date: 16.09.2022  
Place : New Delhi  
Authorised Officer:  
Bank of India

**"IMPORTANT"**

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Circle Sastra - Ghaziabad  
11nd Floor, KJ 13 Kavi Nagar Ghaziabad - 201002, U.P. Email : cs8228@pnb.co.in.

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)**

A notice is hereby given that the following Borrowers/Guarantor/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned ununserved and as such they are hereby informed by way of this public notice.

Sr. No.	Name of Borrowers/ Guarantors, Date of NPA	Details of Properties/ Address of Secured Assets to be Enforced	Demand Notice Date Amount Outstanding
1	M/s Rahul Trading Company, Proprietor: Sh. Narender Kumar S/o Sh. Rameshwer, 155, Mohalla Sohan Lal Sihani Gate, Ghaziabad, UP. 201001. Sh. Narender Kumar S/o Sh. Rameshwer, Proprietor: M/S Rahul Trading Company, 155, Mohalla, Sohan Lal ,Sihani Gate, Ghaziabad, UP. 201001 Corporate Guarantor: M/s Vardha Builders Pvt. Ltd., through, Mohammad Hanif s/o Mohd. Yusuf, C-10, SECTOR-1 NOIDA, GAUTAMBUDH NAGAR, UP. M/s Vardha Builders Pvt. Ltd. (Corporate Guarantor), through, Mohammad Hanif S/o Mohd. Yusuf, B- 84, 3rd Floor, Sector-02 Noida, Gautambudh Nagar, U.P. -201301 Loan Accounts have been classified as a NPA on 07-05-2019	(1) Property situated at Gata No. 8/2, NH-24, Moradabad Rampur Road, Village- Saeed Nagar, Hardo Patti, Tehsil Sadar, Distt. Rampur, UP Area-478.58 Sqare Mtr.. Belonging to Vardha Builders Pvt. Ltd. C-10, Sector-01, Noida. Through Mohd. Hanif S/o Mohd. Yusuf, Bounded as: East - Arazi Ikram Khan, West - Arazi Shahjahan Begam, North - Arazi Jolly Sahab, South - Rasta 12, feet wide. (2) Property situated at Gata No. 8/2, NH-24, Moradabad Rampur Road, Village- Saeed Nagar, Hardo Patti, Tehsil Sadar, Distt. Rampur, U.P., Area-443.13 Square Mtr.. Belonging to Vardha Builders Pvt. Ltd. C-10, Sector-01, Noida. Through Mohd. Hanif S/o Mohd. Yusuf, Bounded as: East - House of Azimuddin Khan, West - House of Irfan, North - Ishrat Jahan, South - N.H.24, Moradabad-Rampur Road	Demand Notice Dated 12-09-2022 Amount Outstanding ₹ 7,11,95,720.90 as on 12-09-2022 + interest + Legal Charges.

The steps are being taken for substituted service of notice. The above Borrowers / Guarantor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Dated : 17-09-2022, Place : Ghaziabad  
Authorised Officer, Punjab National Bank

**पंजाब नैशनल बैंक**  
punjab national bank  
...the name you can BANK upon!  
Branch : Sector - PI (e-OBC) (161310)

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)**

A notice is hereby given that the following Borrowers/Guarantor/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned ununserved and as such they are hereby informed by way of this public notice.

Sr. No.	Name of Borrowers/ Guarantors, Date of NPA	Details of Properties/ Address of Secured Assets to be Enforced	Demand Notice Date Amount Outstanding
1	Ms. Ansuya Rawat W/o Shri Gagan Singh Rawat, 247-B, Sk-I, Sector-93, Noida, Gautam Budha Nagar-201304 Ms. Ansuya Rawat W/o Shri Gagan Singh Rawat C/o A G Enterprises, Flat No:-B-341, First Floor, Pocket-B, Sector-Omicron-I, Greater Noida Also at: C/o A.G. Enterprises, Main Dabri Road, Opp: Inter College, Bhangel, Noida, Gautam Budha Nagar, Shri Gagan Singh Rawat S/o Late Shri Pyar Singh, 247-B, SK-I, Sector-93, Noida, Gautam Budha Nagar-201304 Loan Accounts have been classified as a NPA on 30-12-2020	Flat No. B-341, First Floor, Pocket-B, Sector-Omicron-I, Greater Noida	Demand Notice Dated 02-09-2022 Amount Outstanding ₹ 7,74,951.64 as on 02-09-2022 + interest + Legal Charges.
2	Mr. Faim Babu S/o Sri Abid Hussain, Muskan Steel Fabrication, Village-Navada Greater Noida Also at: B-499, 11nd Floor, Gulmohar Estate, Sector-PI-I, Greater Noida Also at: Vill:- Chak Svar-I, Chak Suar, PO-Suar, Dist:-Rampur, 244924 Also at: Flat No:-54 First Floor, Block-E, Sector-Omicron-I, Greater Noida Mr. Naim Babu Ansari S/o Sri Abid Hussain, Vill:- Chak Svar-I, Chak Suar, PO-Suar, Dist:-Rampur, 244924 Loan Accounts have been classified as a NPA on 30-07-2016	Flat No:-54 First Floor, Block-E Sector-Omicron-I, Greater Noida	Demand Notice Dated 02-09-2022 Amount Outstanding ₹ 12,38,210.88 as on 02-09-2022 + interest + Legal Charges.
3	Mr. Raj Kumar Singh, B-36, Delta-I, Greater Noida Also at: S-280, Second Floor, Pocket-B, Cassia Estate, Sector-Pi-2, Greater Noida Loan Accounts have been classified as a NPA on 30-11-2017	Flat No:- S-280, Second Floor, Pocket-B, Cassia Estate, Sector-Pi-2, Greater Noida	Demand Notice Dated 02-09-2022 Amount Outstanding ₹ 10,42,634.26 as on 02-09-2022 + interest + Legal Charges.

The steps are being taken for substituted service of notice. The above Borrowers / Guarantor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Dated : 17-09-2022, Place : Noida  
Authorised Officer, Punjab National Bank

**बैंक ऑफ महाराष्ट्र**  
Bank of Maharashtra  
DELHI ZONAL OFFICE: 15, NBCC TOWERS, 3<sup>rd</sup> FLOOR, BHIKAJI CAMA PLACE, NEW DELHI - 110066, PHONE: (011) 26164817/26197769, FAX: (011) 26171554, E-mail: legal\_del@mahabank.co.in, Head Office: Lok Mangal, 1501, Shivaji Nagar, Pune -411005

**WILFUL DEFAULTER**

Notice is hereby given to the public at large that the Bank of Maharashtra has declared the following persons as Wilful Defaulters in accordance with the extant guidelines issued by RBI as well as Board of Bank of Maharashtra after complying with the procedure stipulated and prescribed by RBI in this regard. Bank has sent suitable communication to RBI as well as to the Credit Information Companies informing the above mentioned persons as Wilful Defaulters.

We hereby publish the photographs of wilful defaulters for the information of public at large:

SR. NO.	NAME OF THE ACCOUNT:	BORROWER NAME		
1.	M/S MAA SANTOSHI MARBLE PRIVATE LIMITED			
2.	SHREE SHYAM JEWELLERS			
3.	EARTH INTERNATIONAL PRIVATE LIMITED			
4.	ASHOKA MACHINE TOOLS INT. PRIVATE LIMITED			
5.	VTRONIX INFOCOM PRIVATE LIMITED			
6.	STARZ FITNESS			
7.	ADORE MEDI PRIVATE LIMITED			
8.	AGGARWAL SALES CORPORATION			
9.	NATIONAL HAULERS			
10.	AJAY ELECTRONICS AND HOME APPLIANCE			
11.	JAMBU KNITS PRIVATE LIMITED			
12.	MAGNUM INTERIORS PRIVATE LIMITED			
13.	SWASTIK SUBHAM INTERNATIONAL			

Date: 17.09.2022  
Place: Delhi  
For Bank of Maharashtra General Manager & Zonal Head, Delhi Zone

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